

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17875/2006

(From the judgement and order dated 19/07/2006 in CRP No. 151/2004 & CRP No. 800/2004 & CRP N O.

906/2004 of The HIGH COURT OF A.P AT HYDERABAD)

SANGITHA SATYANARAYANA MURTHY

Petitioner(s)

VERSUS

MANGINA SUBBA LAKSHMI & ANR.

Respondent(s)

(With prayer for interim relief)

Date: 13/11/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. T.L.V. Iyer, Sr.Adv.

Mr. Vikas, Adv.

Mr. R.V. Kameshwaran,Adv.

For Respondent(s)

Mr. L. Nageshwara Rao, Sr.Adv.

Mr. V. Sridhar Reddy, Adv.

Mr. V.N. Raghupathy,Adv.

Mr. Y. Raja Gopala Rao ,Adv

Mr. Y. Ramesh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard.

We see no reason to interfere. The special leave

petition is dismissed.

(PAWAN KUMAR)
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